

NVK & ND

13.3.90

(13)

Mr Sivan Pillai for the applicant.

It is seen that notice of the application has not been served on the counsel of respondent. This may be done immediately. The case be listed for hearing on admission on 15.3.90.

b/f

13.3.90

NVK & ND

Mr P. Sivan Pillai for the applicant

Mr M. E. Chacko of the respondent

13/3/90

(10) ✓

Heard. Admit.

Respondents to file Counter within 5 weeks and serve copy on the applicant, who may file rejoinder, if any, within 2 weeks thereafter.

Let before DR for completion of pleadings on 21/5/90.

The applicant prays for the stay of the operation of Amended 6 Instructions.
No stay is granted

for 22/5
CNF*b/f*

TWZ

13/3/90

None appears for the applicant. Respondents are represented through counsel. Time till 18.6.90 granted to file reply, if any, as prayed for.

for 18/6
CNF

22.5.90.

B

TWZ

Both sides represented through counsel.
Time till 18.7.90 granted to file reply, as
prayed for.


18.6.90.

for 18/7
CNF

TWZ

are

Both sides represented through counsel.
Time till 21.8.90 granted to file reply as prayed
for as a last chance.


18.7.90

for 21/8
CNF

TWZ

None appears for the applicant. Respondents
are represented through counsel. Time till
5.10.90 granted to file reply, as prayed for, as
a last chance. No further adjournment will be
granted for the purpose.

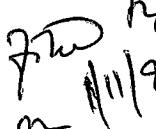

21.8.90.

for 5/10
CNF

TWZ

None appears for the applicant. Respondents
are represented through counsel. Time till
5.11.90 granted to file reply, as a last chance,
as prayed for. No further adjournment will be
granted under any circumstances.


5.10.90.

for 5/11
Reply  by
res�its on 11/10
11/10

TWZ

None appears for the applicant. Respondents
are represented through counsel. Reply
has already been filed. Time till 3.12.90
granted to file rejoinder, if any, as a last
chance.


5.11.90.

for 3/12
rejoinder not
filed.

TWZ

The applicant is represented through
counsel. None appears for the respondents.
Rejoinder has not been filed so far in spite of the
time granted for the purpose. Hence, posted for
hearing before the court on 10.1.91 and in the
meantime to file rejoinder, if any, as prayed for.


3.12.90.

-3- OA-188(80)

13.1.91

SPM & AVH

Mr. Sivan Pillai for applicant
Ms. Preesa for respondents (proxy)

List for final hearing alongwith
OA-209(90 on 28.1.91

for

✓ S.P.

10.1.91

28.1.91
(20)

SPM & AVH

Mr. P. Sivan Pillai for applicant
Mr. MC Cheriyan for respondents

Pleadings are complete

List for final hearing on 14.2.91

Replies
or 28.1.91.

14.2.91

✓ S.P.
28.1.91

SPM & AVH

Mr. Sivan Pillai,
Mr. MC Cheriyan

List for final hearing on 26.3.91

26-3-91

(24)

SPM & AVH

Mr. Sivan Pillai for applicant
Mr. TA Rajan for respondents

At the request of the learned counsel for
the parties, list for final hearing on 19.4.91

✓ S.P.

26-3-91

19.4.91

SPM & AVH

Mr. Given Pillai
Mr. M.C. Chelian

Heard in part.

Adjourned to 23.4.91 (AN)
and 25.4.91 (AN)

(2/5/91)
19.4.91

23.4
91

SPM & AVH

Arguments heard in part, list
as part-heard on 25.4.91 (AN)

(2/5/91)

23.4.91.

23.4.1991

SPM & AVH

Mr. P. Given Pillai for applicants

Mr. M.C. Chelian for respondents.

Oral arguments concluded. The learned counsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 1.5.91.

List for completion of written arguments on 3.5.1991.

(2/5/91)
25.4.1991.

3.5.91.

8PM & AVH
 Mr. Sivan Pillai - For applicant
 Mr. MC Cherian - For res.
 Heard the learned Counsel for the

parties on M.P. Reg. No. 3784/91. On view of
 what he has stated in the M.P., we direct
 that the case be listed for oral arguments
 on 11.6.91.

Adjourned by mutual
to 20/6/91

S. Pillai

3.5.91.

SPM & AVH

Mr. Sivan Pillai - For applicant.
 Mr. MC Cherian - For res.

At the request, list for further direction
 on 21.6.1991.

S. Pillai

20.6.1991.

SPM & AVH

Mr. Sivan Pillai - For applicant.
 Mr. MC Cherian - For res.

Adjourned to 17.7.1991 for further hearing.

S. Pillai
21.6.1991

SPM & AVH

17.7.1991 Mr. Sivan Pillai for applicant
 Mr. MC Cherian with Mr. Warrier (Sr. counsel)

The learned counsel for the respondents has filed on A.R. 17.7.1991
 praying that O.A. 484/90, 508/90, 910/90 and 915/90 should also be heard
 along with this case. It has also been prayed that the counter affidavit
 filed in O.A. 484/90 should be adopted as supplementary C.A. in this case
 also. In the interest of justice, we allow the M.P. the prayer made
 therein and direct as follows:

- C.A. filed in O.A. 484/90 be adopted in this case also.
- The learned counsel for the applicant who has received
 a copy of the C.A. is directed to file rejoinder if any within two weeks
 with a copy to the counsel for respondents.
- Fix this case for final hearing along with the aforesaid
 four other cases on 22.91 as Part Heard. No further adjournment will
 be given.

S. Pillai
17.7.91

11.8.91 , Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12.8.91.

Adjourned by
Notice 11/9.

11.8.91

12.8.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.8.1991.

12.8.91

13.8.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

13.8.1991

10 1/92

SPM + AVH

Orders pronounced in open court.

10.1.92